



सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १२, अंक ३४]

बुधवार, जुलै १, २०२६/आषाढ १०, शके १९४८

[पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक ७४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Industrial Relations (Repeal) Bill, 2026 (L. A. Bill No. XLVII of 2026), introduced in the Maharashtra Legislative Assembly on the 1st July 2026, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

L. A. BILL No. XLVII OF 2026.

A BILL

to repeal the Maharashtra Industrial Relations Act.

XI of
1947.

WHEREAS it is expedient to repeal the Maharashtra Industrial Relations Act; it is hereby enacted in the Seventy-seventh Year of the Republic of India, as follows :—

1. This Act may be called the Maharashtra Industrial Relations (Repeal) Act, 2026. Short title.

XI of
1947.

2. The Maharashtra Industrial Relations Act is hereby repealed.

Repeal of XI of
1947.

Savings.	3. (1) Notwithstanding repeal of the Maharashtra Industrial Relations Act, the pending proceedings thereunder on the date of commencement of this Act, as well as the implementation of existing settlements, court orders and awards alongwith the rights and liabilities arising therefrom shall be continued and disposed of in accordance with the provisions of the Maharashtra Industrial Relations Act, as if this Act had not been enacted.	XI of 1947.
	(2) The provisions of section 7 of the Maharashtra General Clauses Act, shall apply on repeal of the Maharashtra Industrial Relations Act.	XI of 1947. I of 1904. XI of 1947.

STATEMENT OF OBJECTS AND REASONS

The Maharashtra Industrial Relations Act (XI of 1947) has been enacted to regulate the relations of employers and employees, to make provision for settlement of industrial disputes and to provide for certain other purposes.

2. The Industrial Relations Code, 2020 (35 of 2020) is enacted by the Parliament to consolidate and amend the laws relating to Trade Unions, conditions of employment in industrial establishment or undertaking, investigation and settlement of industrial disputes and for matters connected therewith or incidental thereto. The said Code came into force on the 21st November 2025 and is applicable to the whole of India. The provisions relating to industrial disputes, etc., are contained in the said Maharashtra Act and also in the said Code. The provisions of the said Code, being subsequent Act enacted by the Parliament prevails over the provisions of the said Maharashtra Act. Consequently, the provisions of the said Maharashtra Act have become inoperative in the State. Therefore, the Government considers it expedient to repeal the Maharashtra Industrial Relations Act.

3. The Bill seeks to achieve the above objectives.

Mumbai,
Dated the 30th June 2026.

AKASH FUNDKAR,
Minister for Labour.